

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 14.09.2022**

**Misc. Application No. 104 of 2021  
(Stay Application)  
And  
Appeal No. 81 of 2021**

Future Corporate Resources Pvt. Ltd. & Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Ms. Shruti Rajan, Advocate with Mr. Vivek Shah, Advocate i/b  
Trilegal for the Appellant.

Mr. Manish Chhangani, Advocate i/b The Law Point for the  
Respondent.

**WITH  
Appeal No. 85 of 2021**

Virendra Samani ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Shruti Rajan, Advocate with Mr. Vivek Shah, Advocate i/b  
Trilegal for the Appellant.

Mr. Manish Chhangani, Advocate i/b The Law Point for the  
Respondent.

**WITH  
Appeal No. 86 of 2021**

Rajesh Pathak & Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Ms. Shruti Rajan, Advocate with Mr. Vivek Shah, Advocate i/b Trilegal for the Appellant.

Mr. Manish Chhangani, Advocate i/b The Law Point for the Respondent.

**WITH  
Appeal No. 216 of 2021**

Arpit Maheshwari ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Kunal Katariya, Advocate with Mr. Sahebrao Wamanrao Buktare, Ms. Ashmita Goradia, Advocates and Mr. Ravi Vijay Ramaiya, Chartered Accountant i/b Shah & Ramaiya Chartered Accountant for the Appellant.

Mr. Manish Chhangani, Advocate i/b The Law Point for the Respondent.

**ORDER:**

1. Adjourned on the request of the learned counsel for the appellant. List on October 19, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M.T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

14.09.2022  
msb